(c) Yes, Sir. According t<sub>O</sub> the available information, Pakistan has established training camps at various places in Pakistan as well as in POK to train terrorists to be infiltrated into Punjab and Kashmir.

#### Suicide Squads to tackle Terrorism

2939. SHRIMATI VEENA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any proposal is under Government's consideration to raise 'Suicide Squads' t<sub>0</sub> contain and effectively tackle terrorism on lines of suicide squads reportedly raised in Thailand, and other countries:
  - (b) if so, what are details thereof; and
- (c) the steps taken so far in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME, AFFAIRS (SHRI M. M. JACOB): (a) No, Sir

(b) if so, the details thereof;

#### Bihar U.P. Border Dispute

2950. SHRI SYED SIBTEY RAZI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any border dispute between Bihar and Uttar Pradesh is pending before the Central Government for solution;
  - (b) if so, the details thereof
- (c) whether due to this dispute, an area of about one thousand acres of land of Uttar Pradesh has been lying uncultivated for the last many years leading to bloodshed every year;
  - (d) if so, the details thereof;
- (e) whether Government propose to take any steps to solve this dispute; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB). (a) to (f) Based upon the Arbitral Award of Shri C. M. Trivedi, which was accepted by both the Governments of Uttar Pradesh and Bihar, the Bihar and Uttar Pradesh (Alteration of Boundaries) Act. 1968 enacted to replace the fluctuating inter-state river boundaries by a fixed there is no boundary dispute as such. Thus However, there have been occasional conflicting claims between private parties in respect of rights of ownership and cultivation of land in some of the areas transferred from one State to the other following the enforcement of the said Act. Such dispute are already sub-judice. There are, however, some differences between the two State Governments ever the exchange of records of rights of cultivators in respect of their in certain villages falling in the translands ferred territories. Further action in the matter can be taken after getting the report completion of survey and record operations being done by the concerned State Government.

The problem is essentially a matter to be sorted out between the two State Governments bilaterally at the appropriate level. The Central Government will extend such assistance as may be specifically required by them.

### Visit of Foreign Tourists in Assam

2941. SHRI MATANG SING: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to allow foreign tourists to visit Assam as has been don# in Laddakb; aud

(b) if so, by when the restrictions are likely to be lifted and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): No, Sir.

(b) Various factors like nature of the International border, general law and order situation, sensitivity of the state and presence of insurgent elements etc. are the reasons for not lifting the restrictions on the entry of foreign nationals in Assam.

# राष्ट्रीय एकता परिषद की बैठक

2942. श्री एस० एस० अहलुवालिया: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) 18 जुलाई, 1992 को हुई राष्ट्रीय एकता परिषद की बैठक में किन-किन विषयों पर विचार-विमर्ग किया गया था;
- (ख) बैठक का क्या परिणाम रहा;
- (ग) इस बैठक से बाबरी मस्जिद विवाद को हल करने और ग्रयोध्या में चल रहे निर्माण कार्य को रोकने में क्या सहायता मिली : और
- (घ) राष्ट्रीय एकता परिषद् के निर्णयों को किस तरीके से त्रियान्वित किये जाने का प्रस्ताव है ?

संसदीय कार्य मंत्रालय में राज्य मंत्री श्रौर गृह मंत्रालय में राज्य मंत्री (श्री एम०एम० कैकब): (क) साम्प्रदायिक सौहार्दः राम जन्म भूमि-बाबरी मस्जिद विवाद।

(ख) से (घ) बातचीत लाभप्रद रही। कई सदस्यों ने ये विचार व्यक्त किए हैं कि संबंधित पार्टियों को न्यायालय के आदेशों का मूलभावना से आदर करना चाहिए तथा ऐसा कुछ भी नहीं करना चाहिए, जिससे न्या यक

प्रणाली तथा विधि के नियमों की अवभानना हो। कई सदस्यों की यह आम राय रही कि मभी संबंधित दलों को एसी बातों का विरोध करना चाहिए, जिनसे भारत के लोगों के बीच धर्म के आधार पर विभाजन होता हो। सदस्यों ने विवाद से संबंधित सभी दलों से यह आग्रह भी किया कि उन्हें धार्मिक सहिष्णुता के परम्परागत मूल्यों का पालन करना चाहिए और अपने वक्तव्यों और कियाकलापों में संयम बरतना चाहिए तथा एसा कुछ भी नहीं करना चाहिए जिससे राम जन्म भूमि-वाबरी मस्जिद विवाद और भड़क उठे।

प्रधानमंत्री ने 23 जुलाई, 1992 को धार्मिक नेताओं के साथ बैठक की, जिसके बाद बताया गया है कि राम जन्म भूमि-वाबरी मस्जिद परिसर में प्रधिग्रहीत भूमि पर निर्माण कार्य 26 जुलाई, 1992 को एक गया । सरकार द्वारा आगे की जाने वाली कार्रवाई पर चल रहे विचार-विमर्श के संबंध में 27 जुलाई, 1992 को प्रधान मंत्री द्वारा पहले ही वक्तव्य दिया जा चूंका है।

## अयोध्या में विश्व हिन्दू पश्चिद द्वारा किये गये निर्माण कार्य का गिराया जाना

2943 **नोलाना श्रोबंदु**ल्ला खान आजमी क्या गृह मही यह बताने की कृपा करें कि :

- (क) क्या यह सच है कि अयोध्या में विश्व हिन्दू परिषद द्वारा हाल ही में किय गया निर्माण-कार्य न्यायालय के श्रादेशों के उत्लंघन करके अनिधकृत रूप से किय गया है और इसे गिराये जाने की संभावन है;
- (ख) यदि हां, तो उपयुक्त निर्माप को गिराने के लिये सरकार द्वारा क्य कदम उठाये गये हैं; क्रीर
  - (ग) उनका क्या परिणाम निकला ?